COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1230 OF 2019 IN
DFR NO. 2184 OF 2019

Dated : 9th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

DNH Power Distribution Company Ltd. ...Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant : Mr. Ashwin Ramanathan
Mr. Amal Nair

Counsel for the Respondent(s) : Mr. Vishrov Mukerjee
Mr. Yashaswi Kant for R-3

ORDER

IA No. 1230 OF 2019 (Application for urgent listing)

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed and list the matter on ***16.07.2019***, subject to curing the defects, if any. Application is disposed of.

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson

mk/nr